

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4757  
TO BE ANSWERED ON 28.03.2025**

**CASES OF SILICOSIS DISEASE IN KARAULI-DHOLPUR REGION**

†4757. **SHRI BHAJAN LAL JATAV:**

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:-

- (a) whether the Government has data on the number of persons who are suffering from silicosis disease in the Karauli-Dholpur Parliamentary Constituency of Rajasthan and if so, the details thereof;
- (b) the details of the schemes implemented by the Government so far for the people suffering from such disease along with the number of beneficiaries who have been given assistance under the said schemes;
- (c) whether it a fact that the financial assistance meant for silicosis patients is not being paid on time and if so, the details thereof and if not, the remedial measures taken thereon;
- (d) the list of the number of silicosis patients who applied for assistance along with the number of applications pending so far, district-wise; and
- (e) whether the Government proposes to implement any new policy to provide relief to silicosis patients in future and to make the assistance process more easier and transparent and if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY  
WELFARE  
(SHRI PRATAPRAO JADHAV)**

- (a) As per the information provided by Ministry of Labour & Employment no cases of silicosis have been reported in the mines of Dholpur and Karauli districts in Rajasthan.
- (b) to (e) There are provisions to protect the interest of labourers affected by the notified diseases under the Mines Act, 1952. The mine owners are required to comply with provisions viz. to provide alternate employment in the mine for which the workmen are medically fit, disability allowance determined in accordance with the rates prescribed etc. The compensation to the employees and their dependents in case of silicosis is covered under the Employees' Compensation Act, 1923 administered by the State Governments in their respective spheres.

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